

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.1278/Del/2019  
Assessment Year : 2017-18**

<b>Franchise India Brands Ltd.</b>	<b>Vs.</b>	<b>CPC-TDS,</b>
<b>F-89/11, Okhla Industrial Area,</b>		<b>AAYKAR BHAWAN,</b>
<b>Phase-I,</b>		<b>SECTOR-3</b>
<b>New Delhi-110020</b>		<b>VAISHALI, GHAZIABAD</b>
<b>PAN: AABCF3125F</b>		
(Appellant)		(Respondent)

Appellant by : None  
Respondent by : Sh. M. Baranwal, Sr.DR

Date of hearing : 16.07.2021  
Date of pronouncement : 16.07.2021

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2017-18 is directed against the order of learned CIT(A)-30, New Delhi dated 10.01.2019.

2. None appeared on behalf of the assessee at the time of virtual hearing. The learned counsel for the assessee, vide its letter dated 23.06.2021, received by email', has requested for withdrawal of the appeal filed by him and stated

that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 16<sup>th</sup> July, 2021.

Sd/-

**(KUL BHARAT)**  
**JUDICIAL MEMBER**

\*Binita\*

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

**(G.S. PANNU)**  
**VICE PRESIDENT**

By Order

Assistant Registrar,  
ITAT, Delhi